

Apparels Export Promotion Council

656. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state:

(a) when did Apparels Export Promotion Council, New Delhi send the proposals for amendments in their Articles of Association to the Department of Textiles;

(b) whether the Department has consulted the Ministry of Law or the Company Law Board regarding the proposed changes in the designation of Associate Members to "Associates/Affiliates" as under the Import and Export Policy, a Council can only issue a "Registration-cum-Membership Certificate" which implies membership; and

(c) whether Government contemplate amendments in the Import and Export Control Act and the Import and Export Policy to grant to Export Promotion Councils a right to register "Associates" without their becoming a member of the concerned Export Promotion Council?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) On 31-7-1981.

(b) No, Sir.

(c) No, Sir.

Export Licensing powers of Apparels Export Promotion Council

657. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have consulted the Ministry of Law about the delegation of export licensing powers of garments to the Apparels Export Promotion Council;

(b) if so what steps Government took on that advice; and

(c) if the answer to part (a) above be in the negative, whether Government propose to consult the Ministry of Law to set at rest various doubts

raised regarding the legality of this delegation of power?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) No, Sir.

(b) Does not arise.

(c) As powers of export licensing have not been delegated to the Apparels Export Promotion Council, the question of consulting Ministry of Law does not arise.

Claims against export of garments to non-quota countries

658. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state:

(a) what is the approximate total amount of claims on 5 sensitive categories of garments for export to non-quota countries during January-March 1979, which would have been payable if the Government had not withdrawn the CCS Scheme in early January, 1979;

(b) whether it is a fact that the Ministry of Law on the original reference and then on revision reference opined that the exporters' claims referred to in the part (a) above against Government are legally sound; and

(c) whether in view of the binding nature of the advice of the Ministry of Law the Department of Textiles propose to consult the Law Officers of the Government in case the Department disagrees with the matter referred to in part (b) above?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) Do not arise as the CCS on exports of the five sensitive categories of garments to non-quota countries had not been withdrawn.